

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Misc. Application No. 86372 of 2019

(On behalf of Appellant)

In

Service Tax Appeal No. 87222 of 2017

(Arising out of order-in-appeal no. NGP/EXCUS/000/APPL/84/17-18 dated 15th May 2017 passed by the Commissioner of Customs & Central Excise,(Appeals), Nagpur.)

**Commissioner of Central Excise,
Nagpur-I**

.....Appellant

**Nagpur-I, Kendriya Utpad Shulk Bhavan,
Telengkhedi Road, Post Box No. 81,
Civil Lines, Nagpur – 440 001**

VERSUS

**M/s Ganpati Constructions
369, Shree Nagar, Ring Road,
Nagpur**

.....Respondent

APPERANCE:

Shri S B Mane, Assistant Commissioner, Authorised Representative for the Appellant

None for the Respondent

CORAM:

**HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/87088/2019

Date of Hearing: 11.11.2019

Date of Decision: 11.11.2019

PER: CORAM

This application has been filed in pursuance of instructions F. No. 390/Misc/116/2017-JC dated 22nd August 2019 of the Central Board of Indirect Taxes & Customs to withdraw appeals on ascertainment of threshold value in legacy disputes.

2. We have heard Learned Authorised Representative. None appeared for respondent herein.

3. The application is allowed and the appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad